

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with IO/DSP Pramod Kumar and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Mohit Mathur, Ld. Sr. Advocate along with Sh. Rohit Chandra and Sh. K.R. Sheshi Prabhu, Ld. Counsels for (A-1) along with EVS Rao (A-1), Sh. Tumbha Natham, AR for (A-2) & (A-10), Sh. Harsh Bora, Ld. Counsel for (A-3) along with Sh. S. Shankar Ram, AR for (A-3), Sh. Gautam Khajanchi, Ld. Counsel for (A-5) along with Sh. Anurag Bansal, AR for (A-5), Sh. Debo Priyo Moulik and Sh. Aditya Wadha, Ld. Counsels for (A-6) along with Sh. Mukesh Malasi, AR for (A-6), Sh. Kumar Amit, Ld. Counsel for (A-7) along with Sh. Purshottman, AR for (A-7), Sh. Ankit Gusain and Ms. Swati Bansal, Ld. Counsels for (A-8) along with Sh. Anand Tiwari, GM and Sh. Kailash Pandey, Ld. Counsel for (A-9).

10.07.2020 (At 11:00 AM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO/DSP Pramod Kumar and Sh. Avnish Kumar, Pairvi Officer for CBI
Sh. Mohit Mathur, Ld. Sr. Advocate along with Sh. Rohit Chandra and Sh. K.R. Sheshi Prabhu, Ld. Counsels for (A-1) along with EVS Rao (A-1)
Sh. Tumbha Natham, AR for (A-2) & (A-10).
Sh. Harsh Bora, Ld. Counsel for (A-3) along with Sh. S.

Shankar Ram, AR for (A-3).

Sh. Gautam Khajanchi, Ld. Counsel for (A-5) along with Sh. Anurag Bansal, AR for (A-5)

Sh. Debo Priyo Moulik and Sh. Aditya Wadha, Ld. Counsels for (A-6) along with Sh. Mukesh Malasi, AR for (A-6).

Sh. Kumar Amit, Ld. Counsel for (A-7) along with Sh. Purshottman, AR for (A-7).

Sh. Ankit Gusain and Ms. Swati Bansal, Ld. Counsels for (A-8) along with Sh. Anand Tiwari, GM.

Sh. Kailash Pandey, Ld. Counsel for (A-9).

The matter was proceeding at the stage of further proceedings / arguments on the point of charge(s).

It is stated by the IO that he has supplied the documents as per order dated 26.02.2020 to (A-2), (A-3) and (A-4). Ld. Counsel for (A-3) submits that since he was under quarantine due to corona pandemic, therefore, he could not go through the said documents and needs some time for the same. Request allowed in the interest of justice.

It is further stated by the IO that the deficient documents, which were to be supplied to (A-5) and (A-6), as per order dated 26.02.2020 are not traceable as they are lying in malkhana and he will supply the same to them on or before the NDOH. The IO is directed to supply the deficient documents to (A-5) and (A-6) positively on the next date of hearing.

The matter is adjourned for further proceedings / arguments on the point of charge(s) on **14.08.2020**.

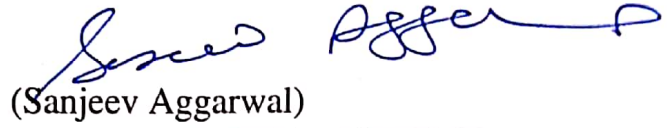
The e-mail copy / signed scanned copy of this order be sent to Sh. Surender Prasad, Incharge, Computer Branch, RADC for uploading



on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/ 10.07.2020